

In pursuance of the provisions of Clause (3) of Article 348 of the "Constitution of India", the Governor is pleased to order the publication of the following English translation of Notification No. 328/ix-1/2023-651/ix-1/2011 dated April 12, 2023 for general information:

No. 328/ix-1/2023-651/ix-1/2011

Dated Dehradun, April 12, 2023

NOTIFICATION

The Governor, In exercise of the power conferred under section 213 of the Motor Vehicle Act, 1988 (as ammended, 2019) is pleased to make the following rule;-

Uttarakhand Motor Vehicles (Amendment) Rules, 2023

Short title and commencement	1	These rules may be called the Uttarakhand Motor Vehicle (Amendment) Rules, 2023.
	2	It shall come in to force with immediate effect.
Ammendment of sub rule (1) of rule 229	3	After serial no. (10) of rule 229 (1) of Uttarakhand Motor vehicles rules, 2011 (hereinafter refered to as principal rule), serial number (11) shall be added as follows- (11) Senior Enforcement Supervisor- 177(A), 194(A), (B), (C), (D), (E), (F), 199(A) and 206

By Order,

ARVIND SINGH HYANKI,
Secretary.